

(2021) 04 DEL CK 0036

In the Delhi High Court

Case No : Civil Writ Petition No. 4199, 4212, 4267 Of 2021, Civil Miscellaneous Application No. 12760-12761, 12801-12802, 12978-12979 Of 2021

Amit Hansda

APPELLANT

Vs

Union Of India And Ors

RESPONDENT

Date of Decision : 06-04-2021

Acts Referred:

Citation : (2021) 04 DEL CK 0036

Hon'ble Judges : Manmohan, J;Asha Menon, J

Bench : Division Bench

Advocate : Ankur Chhibber, Anshuman Mehrotra, Vikrant N.Goyal, Jaitender Tripathi, Vivek B.Saharya, Sishnat Bhati

Final Decision : Disposed Of

Judgement

Manmohan, J

1. Present writ petitions have been filed challenging the Show Cause Notice dated 15th July 2019 as well as the termination order dated 18th March 2021 passed by the Respondents. Petitioners seek reinstatement in service w.e.f. 02nd April 2021 with all consequential benefits and relaxation by the Respondents by treating the Petitioners as having completed basic training and declaring the Petitioners entitled to all consequential benefits including confirmation.

2. A perusal of the paper book reveals that the Petitioners have filed statutory appeals against the impugned termination order. However, the same have not been decided till date.

3. At this stage, learned counsel for the Petitioners states that the statutory appeals that had been filed do not contain all the grounds. He prays that the present writ petitions be treated as statutory appeals of the Petitioners and a direction be issued to the Deputy Inspector General, Sector Headquarters (Special Campaign), Gaya to decide the same by way of a reasoned order.

4. Accordingly, the present writ petitions are directed to be treated as statutory appeals and the Deputy Inspector General, Sector Headquarters (Special Campaign), Gaya is directed to decide the same by way of a reasoned order within two weeks.

5. Learned counsel for the Petitioners is directed to serve copies of the present writ petitions upon Deputy Inspector General, Sector Headquarters (Special Campaign), Gaya through e-mail by tomorrow.

6. This Court clarifies that it has not expressed any opinion on the merits of the controversy. All the rights and contentions of the parties are left open.

7. With the aforesaid direction, the present writ petitions along with pending applications stand disposed of.